

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Tuesday 30<sup>th</sup> day of October Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)  
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

O.A./310/1997/2014

1. All India Postal Extra Departmental Employees Union  
(Now known as Gramin Dak Sevak)  
Rep. by its Cricle Secretary,  
John Britto,  
S/o. M. Raphael,  
Having Office at No.18, Bunglow Street,  
Chindatripet, Chennai- 600 002;
2. C.K. Subramani,  
S/o. S. Krishnamoorthy,  
Mambakkam Village & Post,  
Sunguvachatram,  
PIN- 602 106. ....Applicants

(By Advocate : Mr. R. Malaichamy)

VS.

1. Union of India,  
Rep. by the Secretary,  
Govt. of India,  
Ministry of Communication & IT,  
Department of Post,  
Dak Bhavan, Sansad Marg,  
New Delhi- 110 001;
2. The Director (Staff),  
O/o. the Secretary,  
Govt. of India,  
Ministry of Communication & IT,  
Department of Post,  
Dak Bhavan, Sansad Marg,  
New Delhi- 110 001;
3. The Chief Postmaster General,  
Tamilnadu Circle,  
Anna Salai,  
Chennai- 600 002. .... Respondents

(By Advocate: Mr. G. Dhamodaran)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

This OA is filed by the applicant seeking the following reliefs:-

"a) to call for the records of the 2<sup>nd</sup> respondent pertaining to the Rules called "the Department of Posts (Postman & Mail Guard Recruitment Rules, 2012 (Amendment) Rules, 2012" in so far as denying 25% quota to the GDS for promotion on the basis of length of service and the notification issued by the 3<sup>rd</sup> Respondent which is made in Notification No. REP./5-1/DR/14 dated 14.11.2014 and set aside the same; consequent to;

b) direct the Respondents 1 & 2 to allot 25% of the Postman and Mail Guard vacancies for GDS cadre for appointment on the basis of length of service in GDS Cadre, also;

c) direct the Respondents 1 & 2 to create promotional avenue to the GDS cadre to the categories as such MTS, Postman and Mail Guard."

2. Learned counsel for the applicant would submit that the relief sought by the applicants had already been granted by the respondents in respect of their appointment to the post of MTS from the cadre of GDS on the basis of seniority. However, their request for appointment to the post of Postman on the same principle is still pending. Since a part of their prayer had already been accepted by the respondents, the applicants does not wish to press this OA, it is submitted. The OA may accordingly be disposed of granting liberty to the applicants to pursue the matter further with the competent authority, it is urged.

3. Counsel for the respondents submits that the respondents were bound by the rules and presently the appointment to the post of Postman is by Limited Departmental Competitive Examination (LDCE) to the extent of 25% of the vacancies. It is for the competent authority to take a decision if a request is made for amendment of the rules.

4. Recording the above submission, the OA is disposed of. No costs.

(P. MADHAVAN)  
MEMBER(J)

(R. RAMANUJAM)  
MEMBER(A)

asvs.

30.10.2018